

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 114

IA(I.B.C)/1281(CH)2024

And

CP (IB) No. 260/Chd/Hry/2023
(Main Matter is on 03.06.2024)

IN THE MATTER OF
State Bank of India

... **Applicant/Creditor**

Versus

Rajinder Miglani (PG)

... **Personal Guarantor**

Under Section: 95, IBC 2016
Rule: 11 of NCLT, 2016

Order delivered on 28.05.2024

CORAM:

SHRI. SATYA RANJAN PRASAD,
HON'BLE MEMBER (T)

SHRI. P.S.N. PRASAD,
HON'BLE MEMBER (J)

PRESENT:

For the Creditor in main CP and : Mr. Anil K. Ahuja, Advocate
applicant in IA(I.B.C)/1283(CH)2024

For the Respondent : Mr. Anand Chhibbar, Senior
Advocate with Mr. Vaibhav
Sahni and Mr. Viren Sharma,
Advocates

ORDER

IA(I.B.C)/1281(CH)2024

The present application has been filed under Rule 11 of the NCLT Rules, 2016 for postponing the date of the main matter i.e. CP (IB) No. 260/Chd/Hry/2023 which is already fixed for 03.06.2024. Keeping in view the facts and circumstances of the present application, IA(I.B.C)/1281(CH)2024 stands allowed.

The counsel for the State Bank of India as well as counsel for the Personal Guarantor have jointly requested for fixing the matter in the month

May 28, 2024
Priyanka

of July. Having heard the submissions made by the counsel for both the parties, the matter now stands posted to 01.07.2024. It is made clear no further adjournment will be given in this matter and both the counsels are directed to be in readiness to argue the matter on the next date of hearing.

Thus, IA(I.B.C)/1281(CH)2024 is allowed and hearing of main CP bearing CP (IB) No. 260/Chd/Hry/2023 stands postponed from 03.06.2024 to 01.07.2024.

Sd/-

**(SATYA RANJAN PRASAD)
HON'BLE MEMBER (T)**

Sd/-

**(DR. P.S.N. PRASAD)
HON'BLE MEMBER (J)**